

The High Court Of Madhya Pradesh**WP-17670-2019***(MAKHAN CHOUDHARY Vs STATE OF MP THROUGH COLLECTOR)***Indore, Dated : 04-09-2019**

Shri Gaurav Panchal, learned counsel for the petitioner.

Heard on the question of admission.

O R D E R

The petitioner before this Court is aggrieved by construction of a Mobile Tower. His contention is that this being constructed in the densely populated area. The petitioner has already submitted a representation along with other persons which is on record Annexure-P/2 dated 02.05.2019.

The permission in respect of erection of Mobile Tower is granted by the Corporation and, therefore, as the petitioner has already submitted an application to the Commissioner, Municipal Corporation, Indore, his application shall be decided in accordance with law, within a period of two months from the date of receipt of certified copy of this order along with the fresh application.

With the aforesaid, the admission is declined.

(S.C.SHARMA)
JUDGE

(SHAIENDRA SHUKLA)
JUDGE

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